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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Judgment delivered on: 05th October, 2015

+ **CRL.M.C. No.5601/2014 & Crl. M.A. No.19107/2014**

IFCI FACTORS LTD. Petitioner

Represented by: Mr. Deepak Bashta, Adv.

versus

STATE OF NCT OF DELHI AND ORS. Respondents

Represented by: Mr. Izhar Ahmad, APP for
State.

**CORAM:
HON'BLE MR. JUSTICE SURESH KAIT**

SURESH KAIT, J. (Oral)

CRL.M.C. No.5601/2014

Keeping in view the order passed in connected matter being Crl.
MC 5432/2014, the present petition is allowed.

Crl. M.A. No.19107/2014

Dismissed as infructuous.

**SURESH KAIT
(JUDGE)**

OCTOBER 05, 2015

RS